

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 41/AM12
SCHEDULED TO BE HELD ON 11.01.2012
HELD ON 13.01.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **41/87-NC-7/2011** of **NORMS COMMITTEE (NC-7)** dealing with '**Plastic & Rubber Products**' **scheduled to be held on 11.01.2012 (held on 13.01.2012)** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Krishan Kumar, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S.Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **40/AM12 held on 03.01.2012.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-193	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00506/AM11/DES-VII	Status: Approved
NC No.: 41/AM12 Dated: 13.01.2012	Adv. Lic. No. 3410029545 dated 08.03.2011	RLA F. No. 34/24/040/00276/AM11	

Request: **Modification in the description of Import Item No. 1.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/88/2008-PC.II dated 28.12.2011, the Committee decided to **approve** the request of firm modifying the description of Import Item No. 1 to read as “Soya Fatty Acid/**Oleic Acid**”.

Case No. A-194	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00069/AM12/DES-VII	Status: Approved
NC No.: 41/AM12 Dated: 13.01.2012	Adv. Lic. No. 3410030203 dated 12.05.2011	RLA F. No. 34/24/040/00008/AM12	

Request: **Modification in the description of Import Item No. 1.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/88/2008-PC.II dated 28.12.2011, the Committee decided to **approve** the request of firm modifying the description of Import Item No. 1 to read as “Soya Fatty Acid/**Oleic Acid**”.

Case No. A-195	VISION PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00402/AM11/DES-VII	Status: Approved
NC No.: 41/AM12 Dated: 13.01.2012	Adv. Lic. No. 3410028892 dated 24.12.2010	RLA F. No. 34/24/040/00238/AM11	

Request: **Modification in the description of Import Item No. 5.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/88/2008-PC.II dated 28.12.2011, the Committee decided to **approve** the request of firm, modifying the description of Import Item No. 5 to read as “Solvent Oil (White Spirit/OCS Cut/MTO/SLOP Oil/**Turpentine Substitute**)”

Case No. A-196	NC No.: 41/AM12 Dated: 13.01.2012	HQ F. No. 01/87/162/00185/AM12/DES-VII	Status: Deferred
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Request: **Higher quantity of Import Item No. 4 mentioned at SION H-278.**

Decision: D/o C&PC vide its OM No. 46011/104/2011-PC.II dated 02.01.2012 has requested to forward the earlier details / reference on which the SION at H-278 has been notified by office of DGFT.

Deferred for two weeks.

Case No. A-197	VAID ELASTOMER PROCESSORS LTD.	HQ F. No. 01/83/050/00192/AM06/DES-VII	Status: Deferred
NC No.: 41/AM12 Dated: 13.01.2012	Adv. Lic. No. 0310333887 dated 10.06.2005	RLA F. No. 03/95/040/00242/AM06	

Request: Amendment in Norms against the advance licence No. 0310333887 dated 10.06.2005 under para 4.7 of HBP Vol.I already approved by Norms Committee in its meeting No. 17/AM06 dated 27.07.2005.

Decision: A copy of representation of firm has been forwarded to DIPP on 13.12.2011. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-198	VAID ELASTOMER PROCESSORS LTD.	HQ F. No. 01/83/050/00218/AM06/DES-VII	Status: Deferred
NC No.: 41/AM12 Dated: 13.01.2012	Adv. Lic. No. 0310340342 dated 21.07.2005	RLA F. No. 03/95/040/00380/AM06	

Request: Amendment in Norms against the advance licence No. 0310340342 dated 21.07.2005 under para 4.7 of HBP Vol.I already approved by Norms Committee in its meeting No. 48/AM06 dated 08.03.2006.

Decision: A copy of representation of firm has been forwarded to DIPP on 13.12.2011. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-199	MANAKSIA LTD. (FORMERLY KNOWN AS HINDUSTHAN SEALS LTD.)	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status: Deferred
NC No.: 41/AM12 Dated: 13.01.2012	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	

Request: Amendment in the description of Import Item No. 1 mentioned against Export Product No. 2, 3, 4 and 5.

Decision: A copy of representation has been forwarded to D/o C&PC on 04.01.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-200	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00455/AM11/DES-VII	Status: Deferred
NC No.: 41/AM12 Dated: 13.01.2012	Adv. Lic. No. 0810095513 dated 13.01.2011	RLA F. No. 08/24/040/00306/AM11	

Request: Inclusion of Import Item No. 2 – Polyester Resin left out by NC in its Meeting No. 16/AM12 held on 05.08.2011.

Decision: A copy of representation has been forwarded to D/o C&PC on 04.01.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

Case No.:1/21/87-ALC1/2011	Party Name:BA YER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved
HQ File :01/87/050/00171/AM12/	RLA File :03/94/040/01104/AM11/	Lic.No/Date:0310633145 27.05.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39119090	62/0- DESMODUR N 75	2000000.000	K.G	470734200.00	10519200.00 US\$
				Total	470,734,200.00	10,519,200.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29291090	HEXAMETHYLENE DIISOCYANATE(DESMODUR H)	1400000.000	K.G	255920000.00	5600000.00 US\$	Value & Qty
2	29171990	PIVALIC ACID	10000.000	K.G	1599500.00	35000.00 US\$	Value & Qty
3	29051990	TRIETHYL PHOSPHATE	20000.000	K.G	2285000.00	50000.00 US\$	Value & Qty
4	29161290	BUTYL ACETATE	500000.000	K.G	45700000.00	1000000.00 US\$	Value & Qty
5	29109000	METHOXYPROPYL ACETATE	250000.000	K.G	28562500.00	625000.00 US\$	Value & Qty
6	27073000	XYLENE	250000.000	K.G	22850000.00	500000.00 US\$	Value & Qty
				Total	356,917,000.00	7,810,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/23/2011-PC.II dated 10.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Desmodur N-75	1 kg	1. Hexamethylene Diisocyanate (Desmodur H)	0.700 kg
		2. Pivalic Acid	0.005 kg
		3. Triethyl Phosphate	0.010 kg
		4. (i) Butyl Acetate OR (ii) Methoxy Propyl Acetate/Xylene	0.250 kg OR 0.250 kg

Case No.:10/13/87-ALC1/2011

Party Name:INK & PRINT

Meet No/Date:41/87-ALC1/2011
13.01.2012

Status:
Deferred

HQ File :01/87/050/00089/AM12/

RLA File :05/23/040/00061/AM12/

Lic.No/Date:0510294337
22.06.2011

Defer
Date:01.02.2012

Decision: The firm was asked to furnish following information (as asked for by DIPP) vide this office letter dated 21.09.2011: (i) Complete manufacturing process, indicating trimming / cutting of the edges of imported rubber sheet. (ii) Exact size and weight of the Rubber Sheet imported, as also exact size and weight of the Rubber sheet to be exported (without the peripheral Aluminium Bar). (iii) Justification for the import of 870.00 Sq. Meter of Rubber Sheet. (iv) Justification for 10% wastage in the manufacturing process, as claimed by the applicant. (v) Production and the corresponding consumption of both imported and indigenous raw material for the manufacture of Printing Blankets with Aluminium Bar made of Rubber (of similar thickness as the export product), in the past 3 year , year wise, duly certified by a Chartered Accountant. The firm vide its letter 14.12.2011 submitted its reply, a copy of which was forwarded to DIPP on 26.12.2011. DIPP vide its letter dated 11.01.2012 has stated that the information furnished by the firm is not proper. Hence, the Committee decided to ask firm to

furnish specific information as called for in earlier letter dated 21.09.2011 within 15 days.

Case No.: 6/21/87-ALC1/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved
HQ File :01/87/050/00176/AM12/	RLA File :03/95/040/00139/AM12/	Lic.No/Date:0310637974 22.06.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042290	61/0- PVC COMPOUND RR EXP	350000.000	K.G	30378687.50	675081.94 US\$
				Total	30,378,687.50	675,081.94

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	PVC RESIN Poly Vinyl Chloride (PVC) Resin	196000.000	K.G	11760000.00	261333.30 US\$	Value & Qty
2	29173990	PLASTICIZER (PVC) MADE OUT OF PHTHALIC/NON PHTHALIC PLASTICIZER) Di Octyl Phthalate (DOP) (ITCHS :29173920) OR Di Iso Nonyl Phthalate (DINP) (ITCHS : 29173390) OR Tri Octyl Tri Mellitate (TOTM) (ITCHS: 29173990)	87500.000	K.G	8750000.00	194444.40 US\$	Value & Qty
3	38123090	STABILIZER: Calcium Zinc (CaZn 2292) (ITCHS : 38123090) OR Antimony Trioxide (Sb2O3) (ITCHS : 28258000)	26250.000	K.G	4462500.00	99166.67 US\$	Value & Qty
4	28183000	FILLERS: Aluminum Tri Hydroxide (ATH) (ITC HS : 28183000) OR Calcined Clay / Calcium Carbonare (CaCo3) (ITC HS: 28365000)	57750.000	K.G	1443750.00	32083.33 US\$	Value & Qty
				Total	26,416,250.00	587,027.70	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/53/2011-PC.II dated 02.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound RR EXP	1 kg	1. PVC Resin	0.5511 kg
		2. Phthalic/Non Phthalic Plasticizer (DOP/DINP/TOTM)	0.2293 kg
		3. Stabilizer Calcium Zinc	0.0750 kg
		4. Fillers: (Aluminium Tri Hydroxide/Calcined Clay/Calcium Carbonate)	0.1650 kg

4	Case No.:2/21/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Withdrawn
	HQ File :01/87/050/00172/AM12/	RLA File :03/94/040/01168/AM11/	Lic.No/Date:0310638137 23.06.2011	Defer Date:
	Decision: The Committee noted that this has already been approved in Meeting No. 38/AM12 held on 21.12.2011. Hence, the case was withdrawn .			

5	Case No.:4/21/87-ALC1/2011	Party Name:KUNAL EXPORTS.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00174/AM12/	RLA File :03/94/040/00271/AM12/	Lic.No/Date:0310638527 24.06.2011	Defer Date:01.02.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC on 13.01.2012. Comments of D/o C&PC awaited.			

6	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:01.02..2012
	Decision: A D/L No. 46011/82/2011-PC.II dated 02.01.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

7	Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 15.11.2011 and 15.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

8	Case No.:2/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00167/AM12/	RLA File :07/24/040/00133/AM12/	Lic.No/Date:0710080860 25.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/68/2007-PC.II dated 07.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

9	Case No.:3/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00168/AM12/	RLA File :07/24/040/00134/AM12/	Lic.No/Date:0710080854 25.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/68/2007-PC.II dated 07.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

10	Case No.:4/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00169/AM12/	RLA File :07/24/040/00138/AM12/	Lic.No/Date:0710080855 25.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/68/2007-PC.II dated 07.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

11	Case No.:5/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00170/AM12/	RLA File :07/24/040/00139/AM12/	Lic.No/Date:0710080856 25.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/68/2007-PC.II dated 07.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

	Case No.:8/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
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12	HQ File :01/87/050/00178/AM12/	RLA File :07/24/040/00132/AM12/	Lic.No/Date:0710080859 25.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/68/2007-PC.II dated 07.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

13	Case No.:9/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00179/AM12/	RLA File :07/24/040/00135/AM12/	Lic.No/Date:0710080858 25.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/68/2007-PC.II dated 07.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

14	Case No.:10/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00180/AM12/	RLA File :07/24/040/00137/AM12/	Lic.No/Date:0710080857 25.07.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/68/2007-PC.II dated 07.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

15	Case No.:5/27/87-ALC1/2011	Party Name:FLOETER INDIA RETORT POUCHES PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00218/AM12/	RLA File :05/23/040/00165/AM12/	Lic.No/Date:0510298625 04.08.2011	Defer Date:25.01.2012

Decision: A copy of reply received from firm has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC awaited.

16	Case No.: 5/26/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00213/AM12/	RLA File :03/94/040/00351/AM12/	Lic.No/Date:0310646747 05.08.2011	Defer Date:01.02.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC on 28.12.2011. The Representative of D/o C&PC informed that they still have not received the reply of firm. Hence, it was decided to again forward a copy of reply of firm to D/o C&PC.			

17	Case No.: 1/30/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00227/AM12/	RLA File :03/94/040/00437/AM12/	Lic.No/Date:0310650490 25.08.2011	Defer Date:01.02.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC on 06.01.2012. The Representative of D/o C&PC informed that they still have not received the reply of firm. Hence, it was decided to again forward a copy of reply of firm to D/o C&PC.			

	Case No.:7/25/87-ALC1/2011		Party Name:JELENTA POLYTRADERS PRIVATE LIMITED		Meet No/Date:41/87-ALC1/2011 13.01.2012		Status: Approved	
	HQ File :01/87/050/00205/AM12/		RLA File :02/24/040/00078/AM12/		Lic.No/Date:0210164751 26.08.2011		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	

1	39042190	63/0- PVC RIGID COMPOUND	500.000	M.T	29250000.00	650000.00 US\$	
				Total	29,250,000.00	650,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39041090	PVC RESIN	481.450	M.T	23831775.00	529595.00 US\$	Value & Qty
2	38123090	STABLIZERS	1.000	M.T	585000.00	13000.00 US\$	Value & Qty
3	29157020	LUBRICANT	0.500	M.T	45000.00	1000.00 US\$	Value & Qty
4	29157090	FLOW PROMOTER	1.550	M.T	167400.00	3720.00 US\$	Value & Qty
5	39013000	IMPACT MODIFIER	1.700	M.T	183600.00	4080.00 US\$	Value & Qty
6	28365000	CALCIUM CARBONATE	20.300	M.T	127890.00	2842.00 US\$	Value & Qty
7	32061900	COLOURING PIGMENT	0.100	M.T	18000.00	400.00 US\$	Value & Qty
				Total	24,958,665.00	554,637.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/91/2011-PC.II dated 02.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Rigid Compound	1 kg	1. PVC Resin	0.9629 kg
		2. Stabilizers	0.0020 kg
		3. Lubricant	0.0010 kg
		4. Flow Promoter	0.0031 kg
		5. Impact Modifier	0.0034 kg
		6. Calcium Carbonate	0.0406 kg
		7. Colouring Pigment	0.0002 kg

Case No.:2/26/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved
HQ File :01/87/050/00210/AM12/	RLA File :02/24/040/00088/AM12/	Lic.No/Date:0210164976 30.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39100090	62/0- Wacker Finish CT93M / Finish J 52M (Emulsion of Silicone Fluid/ Dimethyl Polysiloxane)	250.000	M.T	26428875.00	591250.00 US\$
2	39100090	62/0- Wetsoft NE 430VP / Wetsoft NE 430 M / Wetsoft NE 430/Star Finish 1160/ Star Finish 860/ Finish 860 M (Emulsion of Speciality Silicone Fluid)	150.000	M.T	26183092.00	585751.50 US\$
3	39100020	62/0- Wacker AM 928 / Wacker AM8	150.000	M.T	18774000.00	420000.00 US\$
				Total	71,385,967.00	1,597,001.50

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	<i>Sl.No.</i>
1	39100020	Poly Dimethyl Siloxane (Wacker PDM siloxane)	128028.000	K.G	16767955.00	375122.04 US\$	Qty
2	39100090	Mixture of Methyl Cyclo Siloxane with water : Kondensat Polymer or HTV Silicone Rubber LGS/Siliconoel AKCLGS/ Cyclen LGS/Mixture 1/ F 910 Silicone Fluid / Drains & Purges Gums/ AK Fluid HTV LGS/ Destillat Kondensat V LGS/HTV Polymer LGS/Wacker	99750.000	K.G	3344119.00	74812.50 US\$	Qty
3	34021190	Lutensol TO 108/ MARLIPAL O 13 / 109 /Imbentin-T /100	29275.000	K.G	3847262.00	86068.50 US\$	Qty
4	34021190	Lutensol TO 5 / MARLIPAL O 13 /50 /Imbentin-T/050	40790.000	K.G	5309487.00	118780.48 US\$	Qty
5	39100090	Wetsoft NE 809 / Wetsoft NE 810/ Wetsoft NE 810 VP / Intermediate C 1618/ Intermediate C 1620	54375.000	K.G	16041713.00	358875.00 US\$	Qty
6	39100090	Wetsoft CTA / Intermediate C X X X	6000.000	K.G	1931040.00	43200.00 US\$	Qty

7	29310090	Wacker Silane GF 95/ Silane PC 1220 / Geniosil GF 95 / Organo Silane AE 311 (Aminoethyl Amino Propyl Methyl Dimethoxy Silane)	24555.000	K.G	10811444.00	241866.75 US\$	Qty
8	39100020	Wacker Silicone Fluid AK 10	1500.000	K.G	268200.00	6000.00 US\$	Qty
				Total	58,321,220.00	1,304,725.27	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/71/2004-PC.II dated 28.12.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
As per decision of Norms Committee - 7	As per decision of Norms Committee - 7	As per decision of Norms Committee - 7	As per decision of Norms Committee - 7
		-do-	-do-
		-do-	-do-
		-do-	-do-
-do-	-do-	-do-	-do-
		-do-	-do-
		-do-	-do-
		-do-	-do-
-do-	-do-	-do-	-do-
		-do-	-do-
		-do-	-do-
		-do-	-do-

20	Case No.: 9/27/87-ALC1/2011	Party Name:HLL LIFECARE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00222/AM12/	RLA File :53/24/040/00010/AM12/	Lic.No/Date:5310013562 05.09.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/47/2011-PC.II dated 24.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 17.11.2011 and 15.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the scheduled period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

21	Case No.: 7/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00295/AM12/	RLA File :08/24/040/00133/AM12/	Lic.No/Date:0810103212 06.09.2011	Defer Date:01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

22	Case No.: 1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 21.11.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 01.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

	Case No.: 8/39/87-ALC1/2011	Partv Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2011	Status:
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23			13.01.2012	Deferred
	HQ File :01/87/050/00296/AM12/	RLA File :08/24/040/00137/AM12/	Lic.No/Date:0810103585 15.09.2011	Defer Date:01.02.2012
Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.				

24	Case No.:6/38/87-ALC1/2011	Party Name:AMIAN TIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00282/AM12/	RLA File :17/24/040/00048/AM12/	Lic.No/Date:1710004531 16.09.2011	Defer Date:25.01.2012
Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2011. Comments of D/o C&PC are awaited.				

25	Case No.:13/39/87-ALC1/2011	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00301/AM12/	RLA File :05/23/040/00223/AM12/	Lic.No/Date:0510303297 21.09.2011	Defer Date:01.02.2012
Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.				

26	Case No.:13/41/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00322/AM12/	RLA File :08/24/040/00146/AM12/	Lic.No/Date:0810103811 21.09.2011	Defer Date: 01.02.2012
Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.				

27	Case No.:9/39/87-ALC1/2011	Party Name:POLYLINK POLYMERS(INDIA)LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00297/AM12/	RLA File :08/24/040/00143/AM12/	Lic.No/Date:0810103873 22.09.2011	Defer Date:01.02.2012
Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.				

28	Case No.:8/41/87-ALC1/2011	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00317/AM12/	RLA File :09/24/040/00245/AM12/	Lic.No/Date:0910049002 22.09.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

29	Case No.:15/41/87-ALC1/2011	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00324/AM12/	RLA File :09/24/040/00172/AM12/	Lic.No/Date:0910049003 22.09.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 09.01.2012. Comments of D/o C&PC are awaited.			

30	Case No.:4/32/87-ALC1/2011	Party Name:AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00241/AM12/	RLA File :05/23/040/00242/AM12/	Lic.No/Date:0510304337 30.09.2011	Defer Date:01.02.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC awaited.			

	Case No.:25/31/84-ALC3/2011	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved
	HQ File :01/84/050/00222/AM12/	RLA File :06/24/040/00032/AM12/	Lic.No/Date:0610024004 04.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63053200	63/0- FLEXIBLE INTERMEDIATE BULK CONTAINERS	100000.000	K.G	12692940.00	277440.00 US\$
				Total	12,692,940.00	277,440.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES	110000.000	K.G	9216900.00	198000.00 US\$	Value & Qty
2	38123000	U.V.STABILISER MASTER BATCH (ADDITIVE MASTER BATCH CONTAINING 20% U.V. STABILISER)	2200.000	K.G	440000.00	9452.00 US\$	Value & Qty
3	55099900	YARN (CONDUCTIVE)	2415.000	K.G	1202850.00	25840.00 US\$	Value & Qty
4	39202090	TAPE (CONDUCTIVE)	578.000	K.G	177590.00	3815.00 US\$	Value & Qty
				Total	11,037,340.00	237,107.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/60/2011-PC.II dated 02.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers	1 kg	1. Polypropylene Granules	1.10 kg/kg content in the export product.
		2. U.V. Stabilizer Master Batch (containing not more than 20% UV Stabilizer) where export product contains U.V. Stabilizer	2% of the basic Polypropylene Resin content

		3. Yarn (Conductive)	1.05 kg/kg content in the export product.
		4. Tape (Conductive)	1.05 kg/kg content in the export product.

32	Case No.:6/30/87-ALC1/2011	Party Name:BILCARE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00232/AM12/	RLA File :31/83/040/00131/AM12/	Lic.No/Date:3110050878 07.10.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/179/2004-PC.II dated 08.12.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

Case No.:1/36/87-ALC1/2011	Party Name:ALOK INDUSTRIES	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved			
HQ File :01/87/050/00269/AM12/	RLA File :05/23/040/00098/AM12/	Lic.No/Date:0510305030 12.10.2011	Defer Date:			
Application: Request is for adhoc norms for following:						
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39019090	63/0- FILLER / CALCIUM CARBONATE MASTERBATCH CONTAINING: a) LLDPE contents 25% = 125000 Kgs b) Filler / Calcium Carbonate contents 75% = 375000 Kgs	500000.000	K.G	17118750.00	375000.00 US\$
				Total	17,118,750.00	375,000.00

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<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE Granules LLDPE Granules	127500.000	K.G	10476675.00	229500.00 US\$	Qty
2	28365000	Filler / Calcium Carbonate Filler / Calcium Carbonate	382500.000	K.G	3055697.00	66937.50 US\$	Qty
				Total	13,532,372.00	296,437.50	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/36/2006-PC.II dated 02.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filler / Calcium Carbonate Master Batch (containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.2550 kg
		2. Filler / Calcium Carbonate	0.7650 kg

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Case No.:10/34/87-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
HQ File :01/87/050/00260/AM12/	RLA File :03/95/040/00536/AM12/	Lic.No/Date:0310659423 13.10.2011	Defer Date:01.02.2012

Decision: A D/L No. 46011/24/2011-PC.II dated 24.11.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.

Case No.:4/36/87-ALC1/2011	Party Name:COSMO FILMS LTD	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
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35	HQ File :01/87/050/00272/AM12/	RLA File :03/94/040/00582/AM12/	Lic.No/Date:0310659828 14.10.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/17/2004-PC.II dated 26.12.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

36	Case No.:5/36/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00273/AM12/	RLA File :03/94/040/00626/AM12/	Lic.No/Date:0310660126 17.10.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/97/2010-PC.II dated 22.12.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

37	Case No.:3/36/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00271/AM12/	RLA File :03/94/040/00484/AM12/	Lic.No/Date:0310661135 20.10.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/93/2011-PC.II dated 22.12.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

38	Case No.:2/38/87-ALC1/2011	Party Name:DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00278/AM12/	RLA File :08/24/040/00175/AM12/	Lic.No/Date:0810105007 21.10.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2011. Comments of D/o C&PC are awaited.			

Case No.: 8/32/87-ALC1/2011	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved
HQ File :01/87/050/00245/AM12/	RLA File :03/94/040/00667/AM12/	Lic.No/Date:0310662097 25.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39072090	62/0- BLENDED POLYOL Specflex NF-878	1200.000	M.T	160380000.00	3240000.00 US\$
				Total	160,380,000.00	3,240,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39072010	Poly propylene glycol based polyol Voranol CP 6001	834.120	M.T	65236545.00	1317910.00 US\$	Value & Qty
2	39072010	Poly propylene glycol based polyol Voranol NC 700	204.000	M.T	25485125.00	514851.00 US\$	Value & Qty
3	39072010	Poly propylene glycol based polyol Voranol NC 632	87.000	M.T	6373620.00	128760.00 US\$	Value & Qty
4	38159000	BIS(N,N-DIMETHYL-3-AMINO-PR Polycat-15	6.000	M.T	2943270.00	59460.00 US\$	Value & Qty
5	39072090	Poly ethylene glycol endcapped polyol CP 1421	10.200	M.T	1784772.00	36056.00 US\$	Value & Qty
6	34021190	Poly siloxane based surfactant	5.400	M.T	2624886.00	53028.00 US\$	Value & Qty
				Total	104,448,218.00	2,110,065.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/105/2011-PC.II dated 02.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Blended Polyol Specflex NF-878	1 kg	1. Poly Propylene Glycol based Polyol Voranol CP 6001	0.6951 kg
		2. Poly Propylene Glycol based Polyol Voranol NC 700	0.1700 kg
		3. Poly Propylene Glycol based Polyol Voranol NC 632	0.0725 kg
		4. BIS (N, N – DIMETHYL – 3- AMINO-PR Polycat-15	0.0050 kg
		5. Poly ethylene glycol endcapped polyol CP 1421	0.0085 kg
		6. Poly siloxane based surfactant	0.0045 kg

40	Case No.: 2/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00252/AM12/	RLA File :02/24/040/00039/AM12/	Lic.No/Date:0210168301 31.10.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/47/2011-PC.II dated 15.12.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.			

41	Case No.: 3/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00253/AM12/	RLA File :02/24/040/00074/AM12/	Lic.No/Date:0210168300 31.10.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/47/2011-PC.II dated 15.12.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 30.12.2011 giving 15 days time for submission of information. Reply awaited from the firm. Hence,			

the Committee decided to issue another reminder to firm giving 15 days time to furnish reply.

42	Case No.: 17/34/87-ALC1/2011	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00267/AM12/	RLA File :32/24/040/00036/AM12/	Lic.No/Date:3210050579 31.10.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.11.2011. Comments of D/o C&PC are awaited.			

43	Case No.: 10/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00298/AM12/	RLA File :08/24/040/00182/AM12/	Lic.No/Date:0810105121 31.10.2011	Defer Date:01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

44	Case No.: 13/37/84-ALC3/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/84/050/00266/AM12/	RLA File :11/24/040/00041/AM12/	Lic.No/Date:1110026061 02.11.2011	Defer Date: 01.02.2012
	Decision: The Committee noted that this is a transferred case from NC-V. However, a copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

	Case No.: 4/38/87-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved
	HQ File :01/87/050/00280/AM12/	RLA File :11/24/040/00040/AM12/	Lic.No/Date:1110026066 03.11.2011	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39232990	63/0- REVERSE PRINTED BOPP WOVEN BAGS NET CONTENTS: 1. PP GRANULES-308.800 MT, 2. UV STABILIZER - 15.700 MT, 3. PP GRANULES FOR LAMINATION- 82.500 MT, 4. BOPP FILM- 110.000 MT, 5. PRINTING INK- 33.000 MT, 6. PACKING MATERIAL (PP GRANULES) - 5.500 MT	550.000	M.T	98208000.00	1980000.00 US\$
				Total	98,208,000.00	1,980,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	<i>Sl.No.</i>
1	39021000	PP GRANULES	339.680	M.T	27799411.00	560472.00 US\$	Value & Qty
2	38123090	UV STABILIZER	16.328	M.T	9718426.00	195936.00 US\$	Value & Qty
3	39021000	PP GRANULES FOR LAMINATION	86.625	M.T	7089390.00	142931.25 US\$	Value & Qty
4	39202020	BOPP FILM	126.500	M.T	20705520.00	417450.00 US\$	Value & Qty
5	32151190	PRINTING INK	34.650	M.T	4812192.00	97020.00 US\$	Value & Qty
6	39021000	PACKING MATERIAL(PP GRANULES)	5.775	M.T	472626.00	9528.75 US\$	Value & Qty
7	27101950	FUEL (FURNACE OIL)	297931.000	Litre	7388689.00	148965.50 US\$	Value & Qty
				Total	77,986,254.00	1,572,303.50	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 24/87-ALC1/2009 dated 09.09.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reverse Printed BOPP Woven Bags	1 kg	1. Polypropylene Granules	0.6175 kg
		2. UV Stabilizer Master Batch	0.0296 kg
		3. PP Granules (for Lamination)	0.1575 kg
		4. BOPP Film	0.2300 kg
		5. Printing Ink	0.0630 kg

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Case No.:2/36/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Approved
HQ File :01/87/050/00270/AM12/	RLA File :02/24/040/00133/AM12/	Lic.No/Date:0210168593 08.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042190	63/0- PVC RIGID COMPOUND	100.000	M.T	5300000.00	108163.27 US\$
				Total	5,300,000.00	108,163.27

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	PVC RESIN	96.290	M.T	4246389.00	86661.00 US\$	Value & Qty
2	38123090	STABLIZER	0.200	M.T	127400.00	2600.00 US\$	Value & Qty
3	29157020	LUBRICANT	0.100	M.T	9800.00	200.00 US\$	Value & Qty
4	29157090	FLOW PROMOTER	0.310	M.T	36456.00	744.00 US\$	Value & Qty
5	39013000	IMPACT MODIFIER	0.340	M.T	39984.00	816.00 US\$	Value & Qty
6	28365000	CALCIUM CARBONATE	4.060	M.T	27852.00	568.40 US\$	Value & Qty
7	32061900	COLOURING PIGMENT	0.020	M.T	3920.00	80.00 US\$	Value & Qty
				Total	4,491,801.00	91,669.40	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/91/2011-PC.II dated 02.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Rigid Compound	1 kg	1. PVC Resin	0.9629 kg
		2. Stabilizers	0.0020 kg
		3. Lubricant	0.0010 kg
		4. Flow Promoter	0.0031 kg
		5. Impact Modifier	0.0034 kg
		6. Calcium Carbonate	0.0406 kg
		7. Colouring Pigment	0.0002 kg

47	Case No.:6/36/87-ALC1/2011	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00274/AM12/	RLA File :03/95/040/00581/AM12/	Lic.No/Date:0310663928 08.11.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/16/2011-PC.II dated 03.01.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

48	Case No.:7/38/87-ALC1/2011	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00283/AM12/	RLA File :03/94/040/00680/AM12/	Lic.No/Date:0310664378 11.11.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2011. Comments of D/o C&PC are awaited.			

49	Case No.:8/38/87-ALC1/2011	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00284/AM12/	RLA File :03/94/040/00681/AM12/	Lic.No/Date:0310664370	Defer Date:25.01.2012

11.11.2011

Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2011. Comments of D/o C&PC are awaited.

50	Case No.: 14/39/87-ALC1/2011	Party Name:DCM SHRIRAM CONSOLIDATED LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00302/AM12/	RLA File :05/23/040/00288/AM12/	Lic.No/Date:0510307549 11.11.2011	Defer Date:01.02.2012
Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.				

51	Case No.: 10/38/87-ALC1/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00286/AM12/	RLA File :05/23/040/00313/AM12/	Lic.No/Date:0510308166 16.11.2011	Defer Date:25.01.2012
Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2011. Comments of D/o C&PC are awaited.				

	Case No.:11/39/87-ALC1/2011		Party Name:POLYLINK POLYMERS(INDIA)LIMITED		Meet No/Date:41/87-ALC1/2011 13.01.2012		Status: Approved																					
	HQ File :01/87/050/00299/AM12/		RLA File :08/24/040/00184/AM12/		Lic.No/Date:0810105627 16.11.2011		Defer Date:																					
	Application: Request is for adhoc norms for following: <table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr></thead><tbody><tr><td>1</td><td>39011090</td><td>63/0- XLPE COMPOUND</td><td>47.500</td><td>M.T</td><td>4916250.00</td><td>106875.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></tbody></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39011090	63/0- XLPE COMPOUND	47.500	M.T	4916250.00	106875.00 US\$						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																						
1	39011090	63/0- XLPE COMPOUND	47.500	M.T	4916250.00	106875.00 US\$																						

2	39011090	63/0- XLPE CATALYST COMPOUND	2.500	M.T	258750.00	5625.00 US\$
				Total	5,175,000.00	112,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011090	LDPE Granules	48.260	M.T	4106926.00	89281.00 US\$	Value & Qty
2	29310020	Vinyl Thrimethoxy Silane	0.523	M.T	120290.00	2615.00 US\$	Value & Qty
3	28096000	Dicumyl Peroxide	0.047	M.T	1751.00	38.07 US\$	Value & Qty
4	38122000	Irganox	0.095	M.T	437.00	9.50 US\$	Value & Qty
5	39011090	LDPE Granules	2.540	M.T	216154.00	4699.00 US\$	Value & Qty
6	38123000	Di-n-Butyl-Tin Dilurate (DBTL) condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi.	0.028	M.T	6446.00	140.14 US\$	Value & Qty
				Total	4,452,004.00	96,782.71	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/63/2004-PC.II dated 21.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. XLPE Compound	1 kg	1. LDPE Granules	1.016 kg
		2. Vinyl Trimethoxy Silane	0.011 kg
		3. Dicumyl Peroxide	0.001 kg
		4. Irganox	0.002 kg
2. XLPE Catalyst Compound	1 kg	1. LDPE Granules	1.016 kg
		2. Di-n-Butyl-Tin Dilurate (DBTL)	0.011 kg

53	Case No.: 12/39/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00300/AM12/	RLA File :08/24/040/00188/AM12/	Lic.No/Date:0810105561 16.11.2011	Defer Date:01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

54	Case No.: 1/35/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00268/AM12/	RLA File :31/83/040/00026/AM12/	Lic.No/Date:3110051522 18.11.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 21.12.2011. Comments of D/o C&PC are awaited.			

55	Case No.: 4/41/87-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00313/AM12/	RLA File :03/95/040/00650/AM11/	Lic.No/Date:0310666464 22.11.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2012. Comments of D/o C&PC are awaited.			

56	Case No.: 1/41/87-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00310/AM12/	RLA File :03/95/040/00151/AM12/	Lic.No/Date:0310666977 24.11.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

57	Case No.: 14/41/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00323/AM12/	RLA File :08/24/040/00204/AM12/	Lic.No/Date:0810105918 24.11.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

58	Case No.: 9/38/87-ALC1/2011	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00285/AM12/	RLA File :03/94/040/00747/AM12/	Lic.No/Date:0310667251 25.11.2011	Defer Date:25.01.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2011. Comments of D/o C&PC are awaited.			

59	Case No.: 4/39/87-ALC1/2011	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00292/AM12/	RLA File :03/95/040/00636/AM12/	Lic.No/Date:0310667698 29.11.2011	Defer Date:01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

60	Case No.: 3/41/87-ALC1/2011	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00312/AM12/	RLA File :03/95/040/00675/AM12/	Lic.No/Date:0310667695 29.11.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 09.01.2012. Comments of D/o C&PC are awaited.			

61	Case No.: 16/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00325/AM12/	RLA File :34/24/040/00124/AM12/	Lic.No/Date:3410032343	Defer Date:

		29.11.2011	01.02.2012
Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

62	Case No.: 17/41/87-ALC1/2011	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00326/AM12/	RLA File :34/24/040/00125/AM12/	Lic.No/Date:3410032344 29.11.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

63	Case No.: 2/41/87-ALC1/2011	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00311/AM12/	RLA File :03/95/040/00600/AM12/	Lic.No/Date:0310668223 30.11.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 09.01.2012. Comments of D/o C&PC are awaited.			

64	Case No.: 15/39/87-ALC1/2011	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00303/AM12/	RLA File :53/24/040/00009/AM12/	Lic.No/Date:5310014263 02.12.2011	Defer Date:01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

65	Case No.: 6/39/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00294/AM12/	RLA File :02/24/040/00148/AM12/	Lic.No/Date:0210170305 07.12.2011	Defer Date:01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

66	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

67	Case No.:12/41/87-ALC1/2011	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00321/AM12/	RLA File :04/24/040/00252/AM12/	Lic.No/Date:0410131395 08.12.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to DIPP on 06.01.2012. Comments of DIPP are awaited.			

68	Case No.:5/41/87-ALC1/2011	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00314/AM12/	RLA File :03/95/040/00684/AM12/	Lic.No/Date:0310669693 09.12.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

69	Case No.:6/41/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00315/AM12/	RLA File :02/24/040/00154/AM12/	Lic.No/Date:0210170696 13.12.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

70	Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

71	Case No.:10/41/87-ALC1/2011	Party Name:SHOBIKAA IMPEX,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00319/AM12/	RLA File :32/24/040/00045/AM12/	Lic.No/Date:3210051496 14.12.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 09.01.2012. Comments of D/o C&PC are awaited.			

72	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:41/87-ALC1/2011 13.01.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date: 01.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

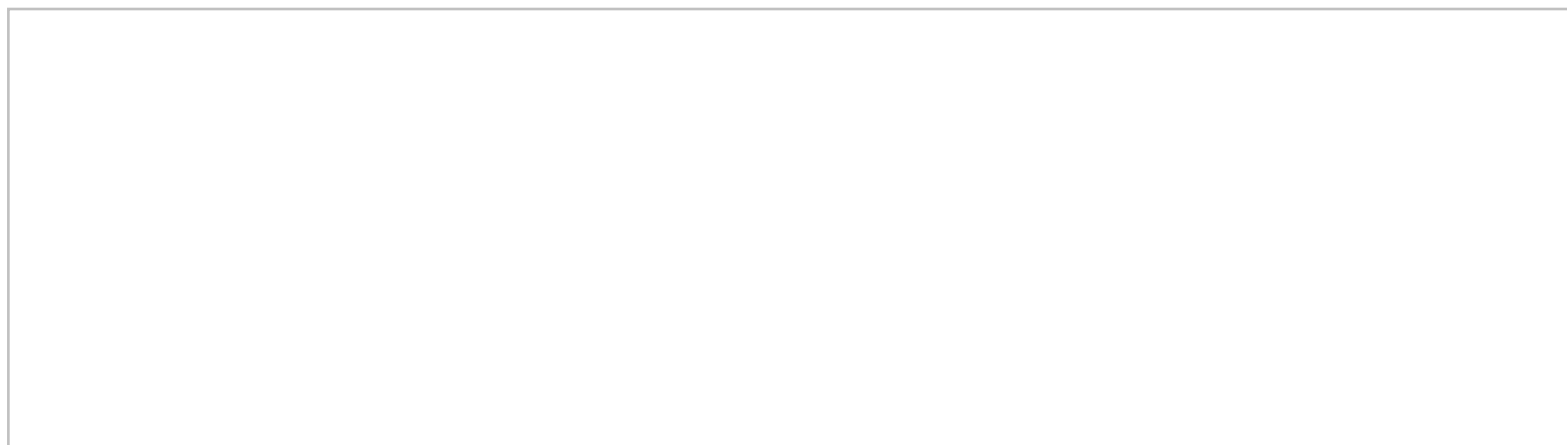
Case considered out of Agenda

The Committee considered the representation dated 26.12.2011 of M/s Diab Core Materials Pvt. Ltd., Chennai out of Agenda. Technical Authority of D/o C&PC explained the manufacturing process of the product of the firm, which is as under:

(A)

(B)

(C)



PVC Foam Blank

Under heat
Expansion in
vacuum

PVC Rigid Block

PVC Sheet of various thickness

The Committee after discussions came to following conclusion in respect of following four points raised by the firm:

S. No.	Points raised by the firm	Comments of Norms Committee
1.	For the same items exported, different norms have been fixed for same inputs.	The firm has not provided input and output material balance either on weight to weight or volume to volume basis. Hence, norms have been worked out on approximation basis. Some calculations might have been done based on the particular dimensions of that blank/block which may vary due to different dimension of import product.
2.	Wastage seems to have been determined as same for all products irrespective of sizes of exports. Actually, the wastage depends upon the products and sizes manufactured.	The thickness of Export Product PVC Foam Sheet varies from 3 mm to 25 mm. The contention of firm that wastage depends upon the products and size manufactured is correct, but wastage can be worked out only if information in all three stages is provided in either weight to weight basis or volume to volume basis. Wastage in the lower thickness sheet will be

		more due to number of more slicing operation. Since, the firm has not provided appropriate data during complete correspondence, it is not possible to work out exact norms.
3	In few approvals, the yield is expected to be over 100%, which is scientifically not correct.	

4.	Our products are new generation products. They are neither brought in weight nor sold in weight. The only acceptable way in your committee seems to be weight, which cannot be the basis for our products.	Technical Authority again emphasized that without providing the information either on volume to volume or weight basis they will not be able to work out the norms. Norms have been given on approximate basis based on the information provided by the firm. The firm is providing information in the different units of measurement as under: (i) Import Item in Number (ii) Export Item in Square Meters. These are two completely different unit of measurements. Unless the firm provides the information which has been called for vide letter dated 09.01.2012 based on the advice of Technical Authority of D/o C&PC, it will not be possible to fix exact norms for which detailed mathematical calculation is needed.
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Meeting ended with thanks to Chair and all participants.
